

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI**

**ORIGINAL APPLICATION NO. 240 OF 2025 (SZ)
[EARLIER ORIGINAL APPLICATION NO. 526 OF 2025 (PB)]**

IN THE MATTER OF:

Suo Motu matter in respect of news item
appearing in The Times of India dated 20.09.2025
titled "Untreated sewage from 23 drains getting
discharged into the sea in Vizag"

..... Applicant

Vs

Greater Visakhapatnam Municipal Corporation
Through its Commissioner and Ors.

..... Respondent(s)

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PLACE: CHENNAI

COUNSEL FOR RESPONDENT NO.3

DATE: 27.04.2026

MRS. REVATHI MANIVANNAN

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Greater Visakhapatnam Municipal Corporation
Through its Commissioner and Ors.

..... Respondent(s)

**REPLY FILED ON BEHALF OF RESPONDENT NO. 3,
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

1. That, Hon'ble NGT (Principle Bench) (herein after referred to as "Hon'ble NGT") vide order dated 14.10.2025 in the Original Application No. 526 of 2025 (herein after referred to as "OA"), impleaded Central Pollution Control Board (hereinafter referred to as "CPCB") as Respondent No. 3 and transferred the matter to Southern Zonal Bench, Chennai. The matter has been re-numbered as O.A. No. 240 of 2025 (SZ). The Hon'ble NGT (SZ) vide its Order dated 11.12.2025 issued Notice and directed the respondents to file their respective reports. Thereby, the reply is made in this instant OA in succeeding paragraphs.




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2. That, CPCB is constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
3. That, State Pollution Control Boards (hereinafter referred to as "SPCBs") and Pollution Control Committees (hereinafter referred to as "PCCs") have been constituted in States/Union Territories under the Water Act, 1974 and the Air Act, 1981 and are empowered to implement the provisions of these Acts in respect of their Territorial Jurisdictions.

REPLY

1. That, the matter is registered Suo moto in respect of news item appeared in The Times of India dated 20.09.2025 titled "Untreated sewage from 23 drains getting discharged into the sea in Vizag". As per the article, 18 out of 41 drains have been diverted to Sewage Treatment Plants (STPs), while the remaining 23 continue to release untreated wastewater into coastal stretches of Vishakapatnam in Andhra Pradesh that resulted in murky beaches, plastic and waste washing ashore during rains and high tides, and an increased cleanup burden for sanitary staff. The article highlights that, according to environmentalists, in the absence of proper sewage treatment, toxic waste discharged into the sea can eventually reenter the food chain.
2. That, it is humbly submitted that, sewage collection and conveyance, sewage treatment and disposal in Vishakhapatnam is overseen by Respondent No. 1 – Greater Visakhapatnam Municipal Corporation (GVMC).



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3. That, it is humbly submitted that, Section 24 of The Water (Prevention and Control of Pollution) Act, 1974 prohibits use of stream or well for disposal of polluting matter. As per the provisions of Section 24 (1),

(a) no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any [stream or well or sewer or on land]; or

(b) no person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of the water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences.

4. That, it is humbly submitted that, Section 25 of The Water (Prevention and Control of Pollution) Act, 1974 deals with the regulation on new outlets and new discharges. As per the provisions of Section 25 (1), no person shall, without the previous consent of the State Board;

a. establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land (such discharge being hereafter in this section referred to as discharge of sewage); or

b. bring into use any new or altered outlet for the discharge of sewage; or

c. begin to make any new discharge of sewage.



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5. That, it is humbly submitted that similar matter related to the discharge of untreated sewage into sea at Vishakapatnam is sub judice in Writ Petition (Public Interest Litigation) No. 248/2020 before the Hon'ble High Court of Andhra Pradesh at Amaravati. The Hon'ble High Court vide its order dated 11.10.2023 constituted a Joint Committee comprising of the Commissioner, Visakhapatnam Metropolitan Region Development Authority and representatives of Central Pollution Control Board and Andhra Pradesh Pollution Control Board (hereinafter referred to as APPCB) to:
- i. To verify the extent of effluent discharge/sewage that is being generated in the city of Vizag and whether the 18 STPs which have been established in Vizag area are enough to effectively to treat the said effluent/sewage.
 - ii. To determine functional capacity as against the installed capacity of the STPs and the number of STPs required in addition to the existing with a view to treat the effluent/sewage generated and to submit Committee report to the Hon'ble High Court and to determine the places at which the additional sewage/effluent treatment plants are to be located considering not only the present needs of the city of Vizag but keeping in view of the demand in future.

Subsequently, based on the field visit, the Joint committee submitted the report dated 04.12.2023 through the Commissioner, Visakhapatnam Metropolitan Region Development Authority with the following conclusion and recommendations:

- i. *"In BOWL area of GVMC jurisdiction, six (6) industries are existing. Three (3) industries namely, M/s. The Andhra Petrochemicals Ltd., M/s. Hindustan Petroleum Corporation Ltd., and M/s. Coromandel International Ltd., are having Effluent Treatment Plants (ETPs) for treatment of process wastewater and provided online effluent monitoring systems for monitoring the parameters pH,*

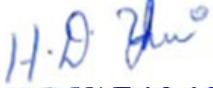



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TSS, BOD and COD. After treatment in the ETPs and the treated wastewater complying with the effluent discharge standards is discharged into Meghadrigedda Channel that ultimately joins the Sea.

- ii. Out of three remaining industries, two industries namely M/s. Arcelor Mittal Nippon Steel India Limited and M/s. Rain CII Carbon (Vizag) Limited are discharging their once through sea water into sea and remaining facility i.e., M/s. Visakhapatnam Port Authority is having STP of capacity 10 MLD for treatment of domestic wastewater generated from the port and from part of the Visakhapatnam City (Convent Junction area). After treatment in STP, part of treated wastewater is utilized for dust suppression & greenbelt and discharge the remaining treated wastewater into the Sea.
- iii. At present there are 19 number of Sewage Treatment Plants (STPs) in GVMC with a total designed capacity of 179.50 MLD located in the entire GVMC limits to treat the domestic sewage that is generated in the city. It is estimated that 215.05 MLD of sewage is generated from 23.00 lakhs population (as per the Census year 2021) in GVMC. Accordingly, there is a deficit of about 35.55 MLD sewage from treatment. The GVMC is in process of installing one STP of 54.00 MLD at Narava and it is scheduled for operation within 12 months i.e., by December 2024. On completion of installation of additional STP at Narava, the deficit of 35.55 MLD of sewage is treated.
- iv. Regarding functional capacities Vs designed capacities of the STPs, as there is no complete effluent conveyance network/ Under Ground Drainage (UGD) System, at present 106.43 MLD of sewage is being treated in the 19 STPs against the installed capacity of 179.50 MLD. There is deficit of 70.07 MLD in treatment of sewage. In view of this, the GVMC has proposed 2 projects to lay Sewerage Network of about 655 Km in Gajuwaka and Pendurthi Zones of GVMC along with 60,000 House Service Connections to carry the sewage from the different habitations to the STPs to increase the influent discharge at the STP and avoid




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direct disposal of untreated sewage into the Sea. Out of the 2 packages, one package of Pendurthi is about 93% completed (with target completion of May, 2024) and the remaining one of Gajuwaka is about 40% completed (with target completion of December, 2024).

- v. *Considering the necessity for expanding to the un-served areas of about 40% and also for future expansion considering the population of 2051, the GVMC is in process of implementing 2 additional STPs with total capacity of 75 MLD (25 MLD STP at Appughar and 50 MLD STP at Kapuluppadu. GVMC has proposed to start the execution of these projects from February – March, 2024 and complete within a period of 3 years i.e., by the December, 2027.*
- vi. *In addition to above projects, considering expansion of the city and future population, as a part of enhancing the sewerage network to the newly extended areas, the GVMC has planned for installation of additional 500 km UGD through implementation of two new projects. Both the projects are in approval/tender stage and proposed to complete before December 2027.*
- vii. *The GVMC shall install flow meters at inlet and outlet of all the STPs and online effluent monitoring systems for all the STPs outlets as per the CPCB directions dated 07.08.2020 for continuous monitoring of the parameters such as pH, TSS, BOD and COD before discharging and connect the data to APPCB and CPCB portals for monitoring.*
- viii. *The GVMC shall ensure all the components of STPs including sludge handling system and chlorination are functional.*
- ix. *The GVMC shall ensure proper operation and maintenance of existing STPs and ensure treated effluent is complying with the stipulated sewage discharge standards prior to disposal and ensure that no sewage is let out without treatment.”*

The copy of the report is placed at **Annexure 1**.



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Presently, the matter is scheduled for hearing on 17.06.2026 with directions to the Commissioner, Greater Vishakhapatnam Municipal Corporation to file a short affidavit on the timeline strictly adhered to complete the installation of STP and connection of sewer lines to STPs. The copy of the order dated 11.03.2026 is placed at **Annexure 2**.

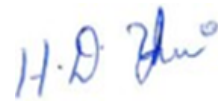
6. That, it is humbly submitted that CPCB requested APPCB vide letter dated 31.10.2025 to provide status report on the instant application and the reply received from APPCB providing the affidavit dated 09.12.2025 submitted by the APPCB before the Hon'ble NGT (SZ) is attached as **Annexure 3**. Further, a letter dated 08.04.2026 addressed to APPCB seeking updated status in the instant O.A is enclosed as **Annexure 4**.

7. That, in light of the above submission, it is respectfully submitted that this Answering Respondent No. 3, i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in the instant OA.

Dated on this the 27th day of April, 2026



Counsel for 3rd Respondent



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3rd Respondent- CPCB

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IN THE MATTER OF:

Suo Motu matter in respect of news item appearing in The Times of India dated 20.09.2025 titled "Untreated sewage from 23 drains getting discharged into the sea in Vizag"

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AFFIDAVIT

I, H. D. Varalaxmi, D/o Shri H.S. Devaiah, Hindu, aged about 57 years working as a Scientist F & Regional Director at the Regional Directorate - Chennai, Central Pollution Control Board, 40-E, 2nd Floor, BSNL Building, TVK Industrial Estate, CIPET Road, Chennai - 600 032, do hereby solemnly affirm and sincerely state as follows:

1. That the deponent is the authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.




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2. That the accompanying reply may be read as part and parcel of the present affidavit and I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof of are true and correct on the basis of the records maintained during the ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



VERIFICATION

Verified at Chennai on this 27th day of April 2026 that the contents of the above reply are correct and true on the basis of the record of the cases as maintained in the day-to-day affairs of the CPCB. Nothing has been concealed or suppressed therefrom or mis-stated.

Verified at Chennai on this the 27th day of April, 2026.

H.D. Varalaxmi

DEPONENT

H.D.VARALAXMI

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Rc.No.2023/PIL/VSP, Dt.04.12.2023

From
Commissioner,
Visakhapatnam Metropolitan Region
Development Authority (VMRDA),
Visakhapatnam

To
Sri V. Surya Kiran Kumar,
The Standing Counsel,
Plot No. 102, Ushodaya Towers,
Kaza, Mangalagiri,
Guntur District - 522508, A.P

Sir,

Sub: WP PIL No. 248/2020 filed by filed by Dr.Rajendra Singh and Sri Bolisetty Satyanarayana before the Hon'ble High Court of Andhra Pradesh at Amaravati in the matters of discharge of sewage and effluents into sea -Committee Report furnished for onward submission to the Hon'ble High Court -Reg.

Ref: 1. WP PIL No. 248/2020 filed by filed by Dr.Rajendra Singh and Sri Bolisetty Satyanarayana in Honble High Court.
2. The Honble High Court Order dated 11.10.2023.
3. The Honble High Court Order dated 10.11.2023.

With reference to the above, it is to submit that Dr. Rajendra Singh and Sri Bolisetty Satyanarayana has filed a case before the Hon'ble High Court alleging that sea water is getting polluted with the discharge of untreated sewage into sea.


The Hon'ble High Court vide order dated 11.10.2023 constituted a committee with the following members to verify the extent of effluent discharge/sewage that is being generated in the city of Vizag and whether the 18 STPs which have been established in Vizag area are enough to effectively to treat the said effluent/sewage and to determine functional capacity as against the installed capacity of the STPs and the number of STPs required in addition to the existing with a view to treat the effluent/sewage generated and to submit

Committee report to the Hon'ble High Court and to determine the places at which the additional sewage/effluent treatment plants are to be located considering not only the present needs of the city of Vizag but keeping in view of the demand in future and to submit the report within 4 weeks:

1. The Commissioner, Visakhapatnam Metropolitan Region Development Authority (VMRDA).
2. A member to be nominated by the Central Pollution Control Board.
3. Nominee of the State Pollution Control Board.

Accordingly, the Central Pollution Control Board vide letter dated 01.11.2023 has nominated Smt. Soumya D, Scientist-D, CPCB as a member of the Committee. The A.P. Pollution Control Board vide letter dated 06.11.2023 has nominated G. Nagi Reddy, Environmental Engineer, Regional Office, Visakhapatnam as a member of the Committee. A meeting was conducted with the committee members on 16.11.2023 at District Collectorate, Visakhapatnam and the committee also inspected STPs in Visakhapatnam.

The Committee report is herewith enclosed with a request to submit the same to the Hon'ble High Court of Andhra Pradesh at Amaravati.


Commissioner,
Visakhapatnam Metropolitan Region
Development Authority (VMRDA),
Visakhapatnam

Encl: a/a.

**BEFORE THE HON'BLE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI**

WP PIL NO. 248 of 2020

IN THE MATTER OF:

1. DR Rajendra Singh, S/o. Sukhveer Singh, Hindu, aged 61-years, Environmentalist and Waterman of India, Raman Megasessy Awardee, R/o. Ward No-8, Teh Tanagaj, Tarun Bharat Sangh, Bhikampura, Aiwara, Rajasthan-301002.
2. Bolisetty Satyanarayana, S/o. Srimannarayana, Hindu, aged 62-years, Environmentalist, R/o. HIG-50, MVP Colony, Sector-1, Vishakhapatnam-530 017

.....PETITIONERS

VERSUS

1. The State of Andhra Pradesh, Rep. by its Special Chief Secretary, Environment and Forest, Government of Andhra Pradesh. Secretariat, Velagapudi, Amaravathi.
2. The Chairman, AP State Pollution Control Board, Government of Andhra Pradesh, Velagapudi, Amaravathi.
3. The Chairman, AP State Bio-diversity Board, State of Andhra Pradesh
4. The Secretary, Ministry of Environment, Forests and Climate Change (MOEF and CC) Union of India, Indira Paryavaran Bhawan, Jai Bagh Road, New Delhi.
5. The District Collector, O/o. Collectorate Visakhapatnam, Visakhapatnam District
6. The Commissioner, O/o. Commissionerate of GVMC, Greater Visakhapatnam Municipal Corporation, Visakhapatnam
7. Central Pollution Control Board, Rep. by its Chairman, Parivesh Bhawan, East Arjun Nagar, New Delhi.

...RESPONDENTS

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It is certified that all the documents contained in the above annexure are true copies.

Date:04.12.2023


Commissioner,
Visakhapatnam Metropolitan Region
Development Authority (VMRDA),
Visakhapatnam

Report submitted to the Hon'ble High Court of Andhra Pradesh at Amaravati by the Committee constituted by the Hon'ble High Court in WP PIL No. 248/2020 filed by Dr.Rajendra Singh and Sri Bolisetty Satyanarayana in the matters of discharge of sewage and effluents into sea.

1.0 Preamble

Dr. Rajendra Singh and Sri Bolisetty Satyanarayana has filed a case before the Hon'ble High Court alleging that sea water is getting polluted with the discharge of untreated sewage into sea.

The Hon'ble High Court in the order dated 11.10.2023 issued the following directions:

“According to the suggestion made by the learned Amicus Curie, we constitute the following committee in the first instance with a view to understand the extent of effluent discharges/sewage that is being generated in the city of Vizag and whether the 18 STPs which have been established in the Vizag area are enough to effectively treat the said effluent / sewage.

The committee shall also to determine the functional capacity as against the installed capacity of the STPs and the number of STPs that are required in addition to the existing number with a view to treat the effluent / sewage. The committee would also determine the places at Which the additional sewage / Effluent Treatment Plants are to be located considering not only the present needs of the city of Vizag but keeping in view the demand in future on account of the fact that the in city has grown in population of 17,00,000 in the 2011 sensus to approximately 23,00,000 as on date.

The following are the members constituted in the committee:

- i. The Commissioner, Visakhapatnam Metropolitan Region Development Authority (VMRDA).*
- ii. A member to be nominated by the Central Pollution Control Board.*
- iii. Nominee of the State Pollution Control Board.*

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- ii. To determine functional capacity as against the installed capacity of the STPs and the number of STPs required in addition to the existing with a view to treat the effluent/sewage generated and to submit Committee report to the Hon'ble High Court and to determine the places at which the additional sewage/effluent treatment plants are to be located considering not only the present needs of the city of Vizag but keeping in view of the demand in future.

4.0 Committee meeting held on 16.11.2023

A meeting was conducted with the committee members on 16.11.2023 at District Collectorate, Visakhapatnam. During meeting, the Commissioner, Visakhapatnam Metropolitan Region Development Authority (VMRDA) has discussed matter with the committee members and instructed the Chief Engineer, GVMC to submit a detailed report on the sewage generated, individual STP wise the gap between designed capacity and present operating capacity, the status of corresponding sewage conveyance lines, status of pump houses and quantity of sewage being diverted directly to drains during maintenance of pumps. Action plan for completion of construction of new STPs at suitable locations along with sewage conveyance lines / UGD and to meet the future demands and to achieve Zero untreated sewage discharge into sea. The commissioner further instructed the EE, PCB to submit a report on the effluents being released by the industries located within bowl area of Visakhapatnam to include in the report.

5.0 Status of existing STPs and Deficit in sewage treatment

At present there are 19 numbers of Sewage Treatment Plants (STPs) in GVMC with a total designed capacity of 179.50 MLD located in entire GVMC jurisdiction to treat the domestic sewage that is generated in the city with a population of about 23.00 lakhs as per the Census year 2021. The Details of existing STPs capacity and location are enclosed as **Annexure -III**.

According to the estimated population of about 23.00 lakhs, the present sewage generated in the city is estimated to be 215.05 MLD (i.e., 85% of the water supply @ 110 Liters Per Person Per Day). Compared to 179.50 MLD of present total installed

capacity of 19 STPs in GVMC with estimated sewage generation of 215.05 MLD, there is a deficit of about 35.55 MLD (215.05 – 179.50) in treatment.

At present, 19 STPs in the GVMC are treating 106.43 MLD of sewage compare to the installed capacity of 179.50 MLD. The deficit in treatment of 70.07 MLD of sewage in functional capacities Vs designed capacities of the STPs is due to lack of UGD system to convey sewage from households to the existing STPs.

Out of 19 numbers of STPs operated by GVMC, the APPCB collected samples from the outlet of 16 STPs of total sewage received capacity of 101.15 MLD during the period from 29.08.2023 to 09.10.2023. Out 16 STPs, 7 STPs of total capacity 93.15 MLD are complying with the stipulated effluent discharge standards and remaining 9 STPs of total capacity 8.0 MLD are not complying the effluent discharge standards. The detail status of STPs are furnished in Table 1.

TABLE 1: STATUS OF STPS WITH THEIR COMPLIANCE STATUS OF STANDARDS AND FUNCTIONAL CAPACITY

S.No	Location/Area	Installed Capacity MLD	Sewage Received for treatment MLD	Compliance status with reference to sewage discharge standards
Major STPs				
1	Mudasarlova Arilova area	13.00	8.50	Complying with the standards
2	Appughar, Beach road area MVP Colony	25.00	22.70	Complying with the standards
3	Old Laxmi talkies, near town Kotha Road	38.00	33.35	Complying with the standards
4	Narava area back side of NH-16 Ayyappaswamy temple backside (108 MLD)	54.00	20.00	Complying with the standards
5	Anakapalli (Shankaram)	15.00	7.20	Complying with the standards
	Sub Total	145.00	91.75	

	MINI STPs			
1	Madinabagh/ GWK adjacent at Steel plant	2.00	1.15	Complying with the standards
2	Yathapalem Colonies in Gajuwaka area near Gangavaram APIIC area	2.00	1.25	Not complying the standard in respect of TSS & BOD
3	0.5 MLD STP a Srinagar in Gajuwaka area	0.50	0.25	Not complying the standard in respect of TSS & BOD
4	Mantripalem/ 32 Peripherals near Lankelapalem Junction	1.00	0.25	Complying with the standards
5	Karnavanipalem / GWK APIIC Colony	5.00	-	-
6	Rathi Cheruvu/ Pendurthi	2.00	0.75	Not complying the standard in respect of TSS & BOD
7	Aganampudi/32 Peripherals near Lankelapalem Junction	6.00	3.78	-
8	Kommadhi/Madhurawada	4.00	1.90	Not complying the standard in respect of TSS & BOD
9	Bakkannapalem / Madhurawada	1.00	0.35	Not complying the standard in respect of TSS & BOD
10	2 MLD STP at Marikavalasa of Sy.No.179 in Madhurawada area	2.00	1.20	Not complying the standard in respect of TSS & BOD
11	3 MLD STP at Vambay colony in Madhurawada area	3.00	1.25	Not complying the standard in respect of TSS & BOD
12	2 MLD STP at YSR Nagar of Sy.No.27 in Madhurawada area	2.00	0.70	Not complying the standard in respect of TSS & BOD
13	Boyapalem / Paradesipalem/ Madhurawada	1.00	0.35	Not complying the standard in respect of TSS & BOD
14	Paradeshipalem	2.00	0.50	-

15	Phythorid at Ravulla Cheruvu	1.00	1.00	-
	Sub Total	34.50	14.68	
	Grand Total	179.50	106.43	

The Committee reviewed the measures taken by GVMC for treatment of 35.55 MLD of sewage caused due to gap between sewage generation Vs installed capacity of STPs and 70.07 MLD of sewage untreated due to gap in functional capacities Vs designed capacities. The details of the measures proposed by GVMC to treat remaining 105.62 MLD are submitted in **Annexure IV**.

6.0 Proposals of GVMC for establishing new STPs and Under Ground Drainage (UGD) System

i. Installation of STPs

As per the records furnished by GVMC, construction of a new STP of 54.00 MLD adjacent to existing 54 MLD capacity STP at Narava is under advanced stage of completion and 90% of the installation work is completed. It is informed by GVMC that the construction will be completed before December 2024. On completion of the new STP at Narava, the total capacity of STPs in GVMC would enhance to 233.50 (179.50+54.00) MLD and the deficit of 35.55 MLD of sewage is treated.

Considering the necessity for expanding to the un-served areas of about 40% and also for future expansion considering the population of 2051, the GVMC has planned to install two additional STPs of capacities 25MLD and 50 MLD along with sewerage network to cover the rest of the population, through different schemes with a cost of Rs.641.00 Crores. As per the records of GVMC, the execution of the new projects is scheduled for commence from February -March, 2024 and complete in a span of 3 years i.e., by the December, 2027.

On completion of installation of all three new STPs, the total installed capacity of STPs in GVMC will be 308.50 MLD (179.50+ 54.00+ 25.00+50.00

MLD) and adequate for treatment of sewage generated from the GVMC with expansion of population.

The details of the New STPs proposed along with their location and timelines of completion are as follows:

TABLE 2: TIMELINES OF CONSTRUCTION OF ADDITIONAL STPs WITH STATUS AND PROJECT COST

S.No	Zone	Construction of STP at the following location	Quantity	Estimated Date of completion	Project Cost in Rs. Cr.	Status
1.	VI	Narava	54 MLD	December 2024	942.00	90% work completed As a part of Package-I (Pendurthi area) Package-II (Gajuwaka & Malakapuram)
2.	III	Appughar	25 MLD	March 2026	88.00	Tenders to be invited
3.	II	Kapuluppada	50 MLD	December 2027	553.00	Permission from the GoAP is awaited.
		Total	129 MLD		1583.00	

ii. Installation of UGD System for Sewage

Compare to the installed capacity of 179.50 MLD of 19 STPs with the present operational capacity of 106.43 MLD, there is a deficit in treatment of 70.07 MLD of sewage due to lack of UGD system to convey sewage. To increase the influent discharge at the STP and avoid direct disposal of untreated sewage, GVMC is in the process of installation of sewage network of about 655 Km in 2 packages with total project cost of Rs. 942.00 Crores in Gajuwaka and Pendurthi Zones of GVMC along with 60,000 House Service Connections to carry the sewage from different habitations to the STPs. Out of the 2 packages, one package of Pendurthi is 93% completed with target completion before May, 2024 and the remaining one at Gajuwaka is 40% completed with target completion before December 2024.

In addition to above projects, considering expansion of the city and future population, as a part of enhancing the sewerage network to the newly extended areas, the GVMC has planned for installation of additional 500 km UGD through implementation of two new projects of total cost Rs.641 crores. Both the projects are in approval/tender stage and proposed to complete before December 2027

The details of timelines of the different projects both in execution and under proposals are furnished in Table 3 and 4.

TABLE 3: TIMELINES FOR COMPLETION OF ON-GOING PROJECTS

S. No	Zone	Name of the Project	Length of Sewer Network	Capacity of the STP	Project Cost in Rs. Crores	Date of probable completion	Remarks
1.	VIII	Package-I Providing Sewer Network in Pendurthi area	226 km	54 MLD	412.00	December 2024	93% work completed and remaining Work in progress
2.	VI	Package-II Providing Sewer Network at Gajuwaka & Malkapuram area	429 km		530.00	December 2024	45 % work completed and remaining Work in progress
		Total	655 km	108 (54+54) MLD	942.00		

TABLE 4: TIMELINES FOR NEW PROJECTS (NETWORK AND STPs) - PROPOSED

S.No	Name of the Project	Proposed Sewer Network	Add. Qty. of STP Proposed	Project Cost in Rs. Cr.	Probable completion	Remarks
1.	Providing additional Sewer Network & Gaps	50 km	25 MLD	88.00	March 2026 (2 years duration)	<ul style="list-style-type: none"> •Tender Stage •Proposed under Amrut 2.0 -

	including construction of 25 MLD STP at Appughar					25% funds • Balance 75% funds GVMC
2.	Comprehensive Sewerage System in Madhurawada area (Zone-II)	450 km	50 MLD	553.00	December 2027 (3 years duration)	• Approval Stage • 92% GVMC Funds through Financial Loan.8% funds from AMRUT 2.0
	Total	500 km	75 MLD	641.00		

7.0 Treatment and disposal of industrial effluents in Visakhapatnam city

There are 6 major industries in bowl area of Visakhapatnam city and details are as follow:

- i. M/s. Hindustan Petroleum Corporation Ltd., (Visakh Refinery) Malkapuram, Visakhapatnam District
- ii. M/s. Coromandel International Ltd., Sriharipuram, Malkapuram (PO), Visakhapatnam District
- iii. M/s. The Andhra Petrochemicals Ltd., Opp. Naval Dock Yard, Post Box No: 1401, Visakhapatnam
- iv. M/s. ArcelorMittal Nippon Steel India Limited (formerly M/s. Essar Steels Ltd.), Near Flyover, Scindia Road, Visakhapatnam
- v. M/s. Rain CII Carbon (Vizag) Limited, Scindia Road, Naval Base Post, Sy No. 67 (Part), Visakhapatnam
- vi. M/s. Visakhapatnam Port Authority (VPA), Visakhapatnam

The details of quantity of effluent generation, Effluent Treatment Plants, Mode of treated effluent disposal in industries located in bowl area of Visakhapatnam are as follow:

1. M/s. Hindustan Petroleum Corporation Ltd., (Visakh Refinery) Malkapuram, Visakhapatnam District:

Sl No.	Description of effluent	ETP Capacity	Online Monitoring Parameters	Point of Disposal
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1	Process & Washings- 11,820 KLD	ETP - II (flow - 325 m ³ /hr) & ETP -IV (flow - 180 m ³ /hr)	pH, COD, BOD	Treated in ETP and treated effluent complying the prescribed standards are discharge into Meghadrigedda surplus course that finally joining the Sea.
2	Cooling Blow Down - 3,59,400 KLD	Not required		Treated effluent complying the prescribed standards are discharge into Meghadrigedda surplus course that finally joining the Sea.

2. M/s. Coromandel International Ltd., Sriharipuram, Malkapuram (PO), Visakhapatnam District:

Sl No.	Effluent description	ETP Capacity	Online Monitoring Parameters	Point of Disposal
1	Process and Washings- 1800 KLD	ETP of capacity 1800 KLD consisting of Equalization tank 900 M ³ → Reaction tank 1 → Clariflocculator - 1 → Buffer tank 70 M ³ /hr → Reaction tank 2 → Clariflocculator - 2 → Reaction tanks 3 cum Neutralization tank → Holding tank → Reaction tank - 4 & filter press	Not required	Process effluents is recycled / reused within factory premises to achieve Zero discharge except during rainy season.
2	Cooling tower blow down- 91600 KLD	Not required	pH, Flourides	Discharged into Meghadrigedda surplus course that joins the Sea.

3. M/s. The Andhra Petrochemicals Ltd., Opp. Naval Dock Yard, Post Box No: 1401, Visakhapatnam

Sl No.	Description of effluent	ETP Capacity	Online Monitoring Parameters	Point of Disposal
1	Process Effluents - 45	3434 KLD	pH, TSS,	After treatment in the

	KLD + Boiler Blow Down - 100 KLD + Auxiliary Cooling - 110 KLD + Softener / DM Plant / RO plant - 60 KLD + Sea water cooling - 3,119 KLD		COD, BOD & Flow rate	ETP, the treated wastewater complying with prescribed standards is discharged into Meghadrigedda Channel that ultimately joins the Sea.
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4. M/s. ArcelorMittal Nippon Steel India Limited (formerly M/s. Essar Steels Ltd.), Near Flyover, Scindia Road, Visakhapatnam:

Sl No.	Effluent description	ETP Capacity	Online Monitoring Parameters	Point of Disposal
1	Cooling tower Blow Down (480 KLD) + Boiler Blow Down Effluents (120 KLD) + Surplus water from slurry pipeline (8568 KLD)	--	---	Recycled in the process and surplus water if any is discharged into Megadrigedda surplus water course.

5. M/s. Rain CII Carbon (Vizag) Limited, Scindia Road, Naval Base Post, Sy No. 67 (Part), Visakhapatnam

Sl No.	Effluent description	ETP Capacity	Online Monitoring Parameters	Point of Disposal
1	Once through cooling water (Sea Water) - 3673 KLD	--	---	Discharged into Sea after complying the discharge standards.

6. M/s. Visakhapatnam Port Authority (VPA), Visakhapatnam

Sl No.	Effluent description	STP Capacity	Online Monitoring Parameters	Point of Disposal
1	Domestic Effluents - 3,091 KLD	10 MLD	--	After treatment in STP, the treated wastewater is used for dust suppression and greenbelt.

Out of 6 **number** of industries in BOWL area, 3 industries viz., M/s. The Andhra Petrochemicals Ltd., M/s. Hindustan Petroleum Corporation Ltd., and M/s.

Coromandel International Ltd., are discharging process wastewater into Meghadrigedda surplus course after treatment. These three industries are having Effluent Treatment Plants (ETPs) for treatment of process wastewater and provided online effluent monitoring systems for monitoring the parameters pH, TSS, BOD and COD. After treatment in the ETP and treated wastewater complying with the standards stipulated by the Andhra Pradesh Pollution Control Board, is discharged into Meghadrigedda Channel which ultimately joins the Bay of Bengal Sea. As per online monitoring data for the last one year, the treated effluents discharged into Meghadrigedda are within the standards. Out of three remaining industries, two industries namely 1) M/s. Arcelor Mittal Nippon Steel India Limited, 2) M/s. Rain CII Carbon (Vizag) Limited are discharging their once through sea water (utilized for cooling purpose only) into sea and remaining facility i.e., M/s. Visakhapatnam Port Authority is having STP of capacity 10 MLD for treatment of domestic wastewater generated from the port and from part of the Visakhapatnam City (Convent Junction area). After treatment in STP, part of treated wastewater is utilized for dust suppression & greenbelt and discharge the remaining treated wastewater into the Sea.

8.0 Committee Conclusions & Recommendations

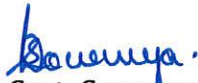
1. In BOWL area of GVMC jurisdiction, six (6) industries are existing. Three (3) industries namely, M/s. The Andhra Petrochemicals Ltd., M/s. Hindustan Petroleum Corporation Ltd., and M/s. Coromandel International Ltd., are having Effluent Treatment Plants (ETPs) for treatment of process wastewater and provided online effluent monitoring systems for monitoring the parameters pH, TSS, BOD and COD. After treatment in the ETPs and the treated wastewater complying with the effluent discharge standards is discharged into Meghadrigedda Channel that ultimately joins the Sea.

Out of three remaining industries, two industries namely M/s. Arcelor Mittal Nippon Steel India Limited and M/s. Rain CII Carbon (Vizag) Limited are discharging their once through sea water into sea and remaining facility i.e., M/s. Visakhapatnam Port Authority is having STP of capacity 10 MLD for treatment of domestic wastewater generated from the port and from part of the

Visakhapatnam City (Convent Junction area). After treatment in STP, part of treated wastewater is utilized for dust suppression & greenbelt and discharge the remaining treated wastewater into the Sea.

2. At present there are 19 number of Sewage Treatment Plants (STPs) in GVMC with a total designed capacity of 179.50 MLD located in the entire GVMC limits to treat the domestic sewage that is generated in the city. It is estimated that 215.05 MLD of sewage is generated from 23.00 lakhs population (as per the Census year 2021) in GVMC. Accordingly, there is a deficit of about 35.55 MLD sewage from treatment. The GVMC is in process of installing one STP of 54.00 MLD at Narava and it is scheduled for operation within 12 months i.e., by December 2024. On completion of installation of additional STP at Narava, the deficit of 35.55 MLD of sewage is treated.
3. Regarding functional capacities Vs designed capacities of the STPs, as there is no complete effluent conveyance network/ Under Ground Drainage (UGD) System, at present 106.43 MLD of sewage is being treated in the 19 STPs against the installed capacity of 179.50 MLD. There is deficit of 70.07 MLD in treatment of sewage. In view of this, the GVMC has proposed 2 projects to lay Sewerage Network of about 655 Km in Gajuwaka and Pendurthi Zones of GVMC along with 60,000 House Service Connections to carry the sewage from the different habitations to the STPs to increase the influent discharge at the STP and avoid direct disposal of untreated sewage into the Sea. Out of the 2 packages, one package of Pendurthi is about 93% completed (with target completion of May, 2024) and the remaining one of Gajuwaka is about 40% completed (with target completion of December, 2024).
4. Considering the necessity for expanding to the un-served areas of about 40% and also for future expansion considering the population of 2051, the GVMC is in process of implementing 2 additional STPs with total capacity of 75 MLD (25 MLD STP at Appughar and 50 MLD STP at Kapuluppadu. GVMC has proposed to start the execution of these projects from February – March, 2024 and complete within a period of 3 years i.e., by the December, 2027.

5. In addition to above projects, considering expansion of the city and future population, as a part of enhancing the sewerage network to the newly extended areas, the GVMC has planned for installation of additional 500 km UGD through implementation of two new projects. Both the projects are in approval/tender stage and proposed to complete before December 2027.
6. The GVMC shall install flow meters at inlet and outlet of all the STPs and online effluent monitoring systems for all the STPs outlets as per the CPCB directions dated 07.08.2020 for continuous monitoring of the parameters such as pH, TSS, BOD and COD before discharging and connect the data to APPCB and CPCB portals for monitoring.
7. The GVMC shall ensure all the components of STPs including sludge handling system and chlorination are functional.
8. The GVMC shall ensure proper operation and maintenance of existing STPs and ensure treated effluent is complying with the stipulated sewage discharge standards prior to disposal and ensure that no sewage is let out without treatment.

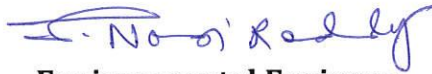


**Smt. Sowmya D
Scientist-D**

Central Pollution Control Board



**Commissioner
Visakhapatnam Metropolitan
Region Development Authority**



**Environmental Engineer
Regional Office, Visakhapatnam
Andhra Pradesh Pollution Control Board**

[3446]

**IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(Special Original Jurisdiction)**

WEDNESDAY, THE ELEVENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY THREE

:PRESENT:

**THE HONOURABLE THE CHIEF JUSTICE SRI DHIRAJ SINGH THAKUR
AND
THE HONOURABLE SRI JUSTICE R RAGHUNANDAN RAO
PUBLIC INTEREST LITIGATION NO: 248 OF 2020**



Between:

1. DR Rajendra Singh, S/o. Sukhveer Singh, Hindu, aged 61-years, Environmentalist and Waterman of India, Raman Megasessy Awardee, R/o. Ward No-8, Teh Tanagaj, Tarun Bharat Sangh, Bhikampura, Aiwara, Rajasthan-301002 Aadhar No.7432 4176 0362 Email rajen59singh@gmail.com jalpurushtbs@gmail.com Phone 91 9414066765
2. Bolisetty Satyanarayana, S/o. Srimannarayana, Hindu, aged 62-years, Environmentalist, R/o. HIG-50, MVP Colony, Sector-1, Vishakapatnam-530 017 Aadhar No.3594 1483 9729 Email bolisettisatyanarayana@gmail.com Phone 91 9849152757 Bank A/c.No.00501530013772, HDFC Bank, IFSC HDFC0000050, Dwaraka Nagar Branch, Vishakapatnam

Petitioners

AND

1. The State of Andhra Pradesh, Rep. by its Special Chief Secretary, Environment and Forest, Government of Andhra Pradesh. Secretariat, Velagapudi, Amaravathi. Email spfcs_efst@ap.gov.in
2. The Chairman, AP State Pollution Control Board, Government of Andhra Pradesh, Velagapudi, Amaravathi. Email chairman@appcb.gov.in Phone 0866-2463202
3. The Chairman, AP State Bio-diversity Board, State of Andhra Pradesh, Email apsbiodiversityboard@gmail.com
4. The Secretary, Ministry of Environment, Forests and Climate Change (MOEF and CC) Union of India, Indira Paryavaran Bhawan, Jar Bagh Road, New Delhi-110 003 Email secy_moef@nic.in Phones 91 11 24695262 2462192 (Office) 91 11 24695270 (Fax)
5. The District Collector, O/o. Collectorate Visakhapatnam, Visakhapatnam District, Email collector_vsk@ap.gov.in
6. The Commissioner, O/o. Commissionerate of GVMC, Greater Visakhapatnam Municipal Corporation, Visakhapatnam, Email commissioner_gvmc@yahoo.co.in
7. Central Pollution Control Board, Rep. by it's Chairman, Parivesh Bhawan, East Arjun Nagar, New Delhi-110032.

(Respondent No.7 implead as per Court Order dt.11-10-2023 in WP(PIL).No.248 of 2020)

Respondents

Petition under Article 226 of the Constitution of India is filed praying that in the circumstances stated in the affidavit filed therewith, the High Court may be

pleased to issue a writ, order or direction more particularly one in the nature of writ of Mandamus by remedial actions of not allowing untreated industrial effluents and toxic sewerage water being thrown in to the nearby sea water and adjacent water bodies, failing which greater damage may also ensue in near future endangering Flora and Fauna, Biodiversity and also endangering the lives and health conditions of the Fishermen living on the abutting sea shore of the area and to pass such other order or orders as this Hon'ble Court deems fit and proper in the said circumstances of the case and in the interests of justice.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to order for appointment of an Expert Committee consisting of eminent persons such as scientists who are Experts In Environmental Laws, Bio Diversity studies, Marine Biology, Marine Engineering, Industrial and other experts to conduct and Identify the reasons, causes and for suggesting remedial measures for this Industrial and Chemical Hazardous Pollutants, across tire line of Coastal of AP (Visakhapatnam & Kakinada), Pending disposal of WP(PIL) 248 of 2020, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and the earlier Order of the High Court dt. 20.09.2023 upon hearing the arguments of Sri Challa Ajay Kumar Advocate for the Petitioners, GP for Forests for the Respondent No.1 and of SRI VARRED SURENDRA REDDUY, Advocate for the Respondent No.2 and of SRI K.MADHAVA REDDY, Standing Counsel for the Respondent No.6 and of SRI N.HARINATH, Deputy Solicitor General for the Respondent No.7 the Court made the following

ORDER

“According to the suggestion made by the learned Amicus Curie, we constitute the following Committee in the first instance with a view to understand the extent of effluent discharge/sewage that is being generated in the city of Vizag and whether the 18 STPS which have been established in the Vizag area are enough to effectively treat the said effluent/sewage.

The Committee shall also to determine the functional capacity as against the installed capacity of the STPs and the number of STPS that are required in addition to the existing number with a view to treat the effluent/sewage. The Committee would also determine the places at which the additional sewage/Effluent Treatment Plants are to be located considering not only the present needs of the city of Vizag but keeping in view the demand in future on account of the fact that the in city has

grown, in population of 17,00,000 in the 2011 census to approximately 23,00,000 as on date.

The following are the members constituted in the Committee:-

- (1) A member to be nominated by the Central Pollution Control Board.
- (2) Nominee of the State Pollution Control Board.
- (3) The Commissioner, Visakhapatnam Metropolitan Region Development Authority (V.M.R.D.A.).

The V.M.R.D.A. shall provide all assistance to the members of the Committee for the purposes of preparation of the reports as envisaged herein above.

We also implead the Central Pollution Control Board as a party respondent and shall figure as respondent No.7 in the array of respondents.

Sri N. Harinath, learned Deputy Solicitor General, waives service for respondent No.7.

We also direct that a tentative amount of Rs.50,000/- (Rupees fifty thousand only) be paid to the Amicus Curie appointed by us by order, dated 20.09.2023. The amount shall be paid by the Visakhapatnam Municipal Corporation.

We also direct all the parties above to make nominations of their respective members within a period of ten (10) days from today and the report be prepared not later than four (4) weeks thereafter.

List on 08.11.2023."

//TRUE COPY//

Sd/- K. KASIRAO ACHARI
ASSISTANT REGISTRAR


SECTION OFFICER

To,

1. The Special Chief Secretary, Environment and Forest, Government of Andhra Pradesh. Secretariat, Velagapudi, Amaravathi. Email spfcs_efst@ap.gov.in
2. The Chairman, AP State Pollution Control Board, Government of Andhra Pradesh, Velagapudi, Amaravathi. Email chairman@appcb.gov.in Phone 0866-2463202
3. The Chairman, AP State Bio-diversity Board, State of Andhra Pradesh, Email apsbiodiversityboard@gmail.com
4. The Secretary, Ministry of Environment, Forests and Climate Change (MOEF and CC) Union of India, Indira Paryavaran Bhawan, Jar Bagh Road, New Delhi-110 003 Email secy_moef@nic.in Phones 91 11 24695262 2462192 (Office) 91 11 24695270 (Fax)
5. The District Collector, O/o. Collectorate Visakhapatnam, Visakhapatnam District, Email collector_vsk@ap.gov.in
6. The Commissioner, O/o. Commissionerate of GVMC, Greater Visakhapatnam Municipal Corporation, Visakhapatnam, Email commissioner gvmc@yahoo.co.in
7. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, New Delhi-110032 (1 to 7 by **SPEED POST**)
8. One CC to Sri Challa Ajay Kumar Advocate [OPUC]
9. Two CCs to GP for Forests ,High Court Of Andhra Pradesh. [OUT]
10. Two CCs to GP for Revenue ,High Court Of Andhra Pradesh. [OUT]
11. One CC to Sri Harinath N, Deputy Solicitor General of India [OPUC]
12. One CC to Sri K.S.Murthy, Senior Counsel. [OPUC]
13. One CC to Sri V.Surendra Reddy, Counsel [OPUC]
14. One CC to Sri S.Lakshminarayana Reddy, Counsel [OPUC]
15. The Section officer, Writ (Non Service) Section, High Court of Andhra Pradesh
16. Two spare copies.

ER

HIGH COURT

HC,J & RRR,J

DATED:11/10/2023

LIST ON 08.11.2023

ORDER

WP(PIL).No.248 of 2020

DIRECTION



HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

MAIN CASE No. W.P(PIL). No.248 of 2020

PROCEEDING SHEET

Sl. No	DATE	ORDER	OFFICE NOTE
12.	10.11.2023	<p>Sri Jupudi V. K. Yagnadutt, in charge Deputy Solicitor General appearing for the Central Pollution Control Board/respondent No.7, submits that pursuant to the orders passed by this Court on 11.10.2023, Smt D. Sowmya has been nominated to be a member of the Committee constituted by this Court.</p> <p>Similarly, Sri V. Surendra Reddy, learned Standing Counsel for Andhra Pradesh Pollution Control Board appearing for respondent No.2, submits that one Sri G. Nagi Reddy has been nominated as a member of the Committee.</p> <p>Learned Standing Counsel appearing for the Commissioner, Visakhapatnam Metropolitan Region Development Authority (V.M.R.D.A.), submits that the Committee is going to have a preliminary meeting next week to take further steps with regard to implementation of the directions issued by this Court <i>vide</i> order, dated 11.10.2023.</p>	

Let a *status* report be filed by the Commissioner, V.M.R.D.A. as regards the outcome of the preliminary meeting.

V.M.R.D.A. is formally incorporated as a party respondent and shall be incorporated as respondent No.8 in the array of respondents.

Learned counsel for the petitioners has filed a memo seeking incorporation of one Mr. Deepak Apte as a Member of the Committee constituted by this Court *vide* order, dated 11.10.2023.

The incorporation of Mr. Deepak Apte as a member of the Committee is sought on the basis of his expertise in the subject of Marine Ecology.

We request Mr. K. S. Murthy, learned Amicus Curie, to advise us on this issue on the next date of hearing.

List on 08.12.2023.

DHIRAJ SINGH THAKUR, CJ R.RAGHUNANDAN RAO, J

AMD

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Annexure-III

Statement Showing the Location of STPs with their Designed Capacity and Functional Capacity				
Major STPs				
S.No	Location/Area	Capacity MLD	Received MLD	Remarks
1	Mudasarlova Arilova area	13.00	8.50	In function
2	Appughar, Beach road area MVP Colony	25.00	22.70	In function
3	Old Laxmi talkies, near town Kotha Road	38.00	33.35	In function
4	Narava area back side of NH-16 Ayyappaswamy temple backside (108 MLD)	54.00	20.00	Construction takenup upto 108 MLD, completed and infunction 54 MLD
5	Anakapalli (Shankaram)	15.00	7.20	In function
	Sub Total	145.00	91.75	
MINI STPs				
Gajuwaka, Pendurthi and Madhurawada areas				
1	Madinabagh/ GWK adjesent at Steel plant	2.00	1.15	In function
2	Yathapalem Colonies in Gajuwaka area near Gangavaram APIIC area	2.00	1.25	In function
3	0.5 MLD STP a Srinagar in Gajuwaka area	0.50	0.25	In function
4	Mantripalem/ 32 Peripherals near Lankelapalem Juncion	1.00	0.25	In function
5	Karnavanipalem / GWK APIIC Colony	5.00	-	Under Trail Run
6	Rathi Cheruvu/ Pendurthi	2.00	0.75	In function
7	Aganampudi/32 Peripherals near Lankelapalem Junction	6.00	3.78	In function
8	Kommadhi/Madhurawada	4.00	1.90	In function
9	Bakkannapalem / Madhurawada	1.00	0.35	In function
10	2 MLD STP at Marikavalasa of Sy.No.179 in Madhurawada area	2.00	1.20	In function

11	3 MLD STP at Vambay colony in Madhurawada area	3.00	1.25	In function
12	2 MLD STP at YSR Nagar of Sy.No.27 in Madhurawada area	2.00	0.70	In function
13	Boyapalem / Paradesipalem/ Madhurawada	1.00	0.35	In function
14	Paradeshipalem	2.00	0.50	In function
15	Phythorid at Ravulla Cheruvu	1.00	1.00	In function
	Sub Total	34.50	14.68	
	Grand Total	179.50	106.43	

GREATER VISAKHAPATNAM MUNICIPAL CORPORATOIN : VISAKHAPATNAM

From
The Commissioner,
Greater Visakhapatnam
Municipal Corporation,
Visakhapatnam

To
The Metropolitan Commissioner,
VMRDA,
Visakhapatnam

Lr.RC.No.19A/2023-24/SE(P-II)/EE(PD-IV)/Dt.27-11-2023

Sir,

Sub: GVMC – Engineering – WP (PIL) no.248 of 2020 of Hon'ble High Court of AP at Amaravathi – Detailed Report Submitted – Regarding.

Ref: 1. Interim Orders of the Hon'ble High Court in IA No.01 of 2020 in WP(PIL) No. 248 of 2020.

2. Meeting convened by Metropolitan Commissioner, VMRDA and District Collector and Magistrate, Visakhapatnam, dt.16-11-2023.

-oOo-

In obedience of interim orders of the Hon'ble High Court of AP in the reference 1st cited, and in accordance with the discussions held in the meeting convened in the reference 2nd cited, a Detailed report with regard to functioning of existing 19 STPs in GVMC & the timelines for additional STPs, completion of ongoing projects and new projects (New works & STPs), is enclosed herewith for perusal and reference.

Yours sincerely,

**COMMISSIONER,
GVMC**

Handwritten signature
27/11/2023

Note submitted in connection with the WP (PIL) No.248 of 2020 of Hon'ble High Court of AP at Amaravathi

In due obedience of the directions of the District Collector and Magistrate of Visakhapatnam in the meeting held on dt.16-11-2023 at the Collectarate, Visakhapatnam, the following report is submitted concerning to the extent of effluent discharge/sewage that is being generated the city of Vizag along with the network.

1. At present there are 19 Nos Sewage Treatment Plants (STPs) in GVMC with a total designed capacity of 179.50 MLD located in entire GVMC limits to treat the domestic sewage that is being generated in the city with a population of about 23.00 lakhs as per the Census year 2021.(Details of STPs capacity and location wise are enclosed for kind perusal)

According to the estimated population of about 23.00 lakhs, the present sewage generated in the City is estimated to be 215.05 MLD (i.e. 85% of the water supply @ 110 Liters Per Person Per Day). Against which, the present total capacity in GVMC is about 179.50 MLD as submitted earlier, thus leaving a deficit of about 35.55 MLD (215.05 – 179.50) only. With the completion of ongoing comprehensive sewerage project which is now under advanced stage of completion at 85%, a new STP of 54.00 MLD by the side of existing Narava STP would come into function within 12 months i.e. by Dec 2024, thereby the total capacity of STPs in GVMC would enhance to 233.50 (179.50+54.00) MLD and through which, the deficit of 35.55 MLD would be covered.

Considering the necessity for expanding to the un-served areas of about 40% and also for future expansion considering the population of 2051, the GVMC has contemplated additional capacities of STPs along with sewerage network to cover the rest of the population, through different schemes with a cost of Rs.641.00 Crores, in which, 80% of the funds are to be met from the GVMC resources. It is targeted to start the execution of these projects from Feb-Mar'2024 and complete in a span of 3 years i.e. by the Dec'2027.

When once, the contemplated proposals are also get completed, the total capacity of STPs that would come in to function is about 308.50 MLD (233.50+25+50) and thus there will be no deficiency is foreseen, even considering the future growth.

2. As regards to the functional capacities Vs designed capacities of the STPs as on date, it is to submit that as of now about 106.43 MLD is discharged in to the 19 STPs against the installed capacity of 179.50 MLD. In this regard, it is to submit that there are 2 packages with a project value of Rs.942 Cr is under progress to lay Sewerage Network of about 655 Km in Gajuwaka and Pendurthi Zones of GVMC along with 60,000 House Service Connections to carry the sewage from the different habitations to the STPs, which will increase the influent discharge at the STP and avoid direct disposal of untreated sewage. Out of the 2 packages, one package of Pendurthi is about 93% completed (with target completion of May'2024) and the remaining one of Gajuwaka is about 40% completed (with target completion of Dec'2024).
3. Further, it is to submit that the Number of STPs that are required in addition to the existing STPs with a view to treat the sewage in near future, are 3 Nos, of which One (1) STP with 54.00 MLD capacity at Narava will come into operation from Dec 2024 and the execution of rest two (2) nos of capacity 75 MLD (25+ 50) is expected to commence from Mar'2024 and proposed for completion by Dec'2027.

4. The details of the New STPs proposed along with their location and timelines are as follows:

STATEMENT SHOWING THE TIMELINES OF CONSTRUCTION OF ADDITIONAL STPs WITH STATUS AND PROJECT COST							
S.No	Zone	Construction of STP at the following location	Quantity	Status	Date of probable completion	Project Cost in Rs. Cr.	Remarks
1.	VI	Narava	54 MLD	90% completed	Dec'2024	942.00	As a part of Package-I (Pendurthi area) Package-II (Gajuwaka & Malakapuram)
2.	III	Appughar	25 MLD	Tender Stage	Mar'2026	88.00	Tenders to be invited
3.	II	Kapuluppada	50 MLD	Approval Stage	Dec'2027	553.00	Permission from the GoAP is awaited.
		Total	129 MLD			1583.00	

5. As a part of enhancing the sewerage network to the newly extended areas, the GVMC 'on one hand' is executing 2 projects with a worth of Rs.942 crores and also contemplated 2 new projects 'on the other hand' with a worth of Rs.641 crores, which are to be tendered out. Thus, projects worth of Rs.1583 crores are proposed by GVMC either from the its own resources or through loans from the Financial Institutions to see the entire area is covered with sewerage network along with necessary treatment capacities. The timelines of the different projects both in execution and under proposals are submitted here under.

A. STATEMENT SHOWING THE TIMELINES FOR COMPLETION OF ON-GOING PROJECTS								
S. No	Zone	Name of the Project	Length of Sewer Network	Capacity of the STP	Status	Date of probable completion	Project Cost in Rs. Cr.	Remarks
1.	VIII	Package-I Providing Sewer Network in Pendurthi area	226 Km	54 MLD	93% completed	Dec 2024	412.00	Work in progress
2.	VI	Package-II Providing Sewer Network at Gajuwaka & Malkapuram area	429 Km	(54 MLD already completed and in operation, another 54 MLD is in execution)	45% Completed	Dec'2024	530.00	Work in progress
			655 Km	108 MLD (54+54)			942.00	

B. STATEMENT OF TIMELINES FOR NEW PROJECTS (NETWORK AND STPs) – PROPOSED							
S.No	Name of the Project	Proposed Sewer Network	Add. Qty. of STP Proposed	Project Cost in Rs. Cr.	Status	Probable completion	Remarks
1.	Providing additional Sewer Network & Gaps including construction of 25 MLD STP at Appughar	50 Km	25 MLD	88.00	Tender Stage	Mar'2026 (2 years duration)	<ul style="list-style-type: none"> • Proposed under Amrut 2.0 – 25% funds • Balance 75% funds GVMC
2.	Comprehensive Sewerage System in Madhurawada area (Zone-II)	450 Km	50 MLD	553.00	Approval Stage	Dec'2027 (3 years duaration)	92% GVMC Funds through Financial Loan. 8% Funds from AMRUT 2.0
	Total	500 Km	75 MLD	641.00			

As narrated above, it is to submit that the GVMC, Visakhapatnam is taking utmost care with regard to treatment of sewage generated in the city of Visakhapatnam, with the 19 STPs in existence and also worked out plans to meet the future demand of STPs considering the growth and expansion. Likewise, the sewer network is also proposed for extension through different schemes to carry the generated sewage to the STPs. As of now the projects worth of Rs.942 Cr are under progress and Rs.641 Cr are under approval, put together about Rs.1583 Cr is proposed to be invested in the coming 3 years to provide additional Sewage infrastructure with 129 MLD capacity of STPs and 1155 Km of additional Sewer Network.

Further, it is submitted the GVMC will take all necessary steps to ensure proper treatment is carried out through the existing STPs as per the standards and assure that no sewage is let out without proper treatment.

Photographs of the Joint Committee meeting & inspection on 16.11.2023



Committee meeting held on 16.11.2023



Inspection of 38 MLD, STP at Old Lakshmi Talkies, near Town Kotha Kota Road, Visakhapatnam on 16.11.2023



Inspection of 38 MLD, STP at Old Lakshmi Talkies, near Town Kotha Kota Road, Visakhapatnam on 16.11.2023



Treated wastewater sample testing in Laboratory in 38 MLD, STP at Old Lakshmi Talkies, near Town Kotha Kota Road, Visakhapatnam.

APHC010260902020

**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI**

Bench Sr.No:-13
[3552]



WP(PIL) NO: 248 of 2020

Dr. Rajendra Singh and another

...Petitioners

Vs.

The State of Andhra Pradesh and others

...Respondents

Advocate for Petitioners : Mr. Challa Ajay Kumar

Advocates for Respondents : Mrs. S. Pranathi, Spl GP

Mr. A. S. C. Bose, Standing Counsel for
Municipal Corporations

GP for Forests

Amicus Curiae : Mr. K. S. Murthy, Sr. Counsel

**CORAM : THE CHIEF JUSTICE DHIRAJ SINGH THAKUR
SRI JUSTICE CHALLA GUNARANJAN**

DATE : 11th March 2026

PC :

We have been informed that the construction of an additional Sewage Treatment Plant (S.T.P.) with a capacity of 25 million liters per day at Appughar is in progress. The contract has already been allotted to a construction company at a cost of Rs.272 Crores, out of which Rs.38 Crores is earmarked for construction of the S.T.P., whereas the rest is to be spent on constructing the network of pipelines and drains, which will ultimately lead the effluents/sewage into these treatment plants. The soil testing and the load

bearing capacity of the soil and the structural designs are stated to be in the process of being prepared.

With a view to ensure that there is a timely completion of the project in question, considering the importance of the project and the impact it has on the environment if untreated effluents and sewages permitted to flow into the sea, Mr. Ketan Garg, the Commissioner of Greater Visakhapatnam Municipal Corporation (GVMC), undertakes to ensure that he will personally monitor the progress of the said project as also to file a short affidavit with regard to the timelines and the bar chart which will be strictly adhered to by the construction agency with a view to ensure the timely completion, the last date of which is fixed for March 2027.

The issue with regard to under utilization of approximately 8 S.T.P.s is attributed by the Commissioner of GVMC to the inadequate connection of sewer lines to the S.T.P.s. While it is stated that the S.T.P.s are in fully functional condition and that once the network of pipelines and drains is completed and it is connected to the STPs existing or the one which shall be completed in the month of March 2027, much of the problem of treating the sewage/effluents will be taken care of.

Let the timelines be filed by the Commissioner of GVMC as has been undertaken and that the timelines be strictly followed.

It is stated by the Commissioner of GVMC, in the agreement, dated 10.01.2026, executed with the successful bidder/construction agency, that there are penalties as also disincentives prescribed, in case the timelines are not met. In our opinion, the agreement contains sufficient safeguards to dissuade any deliberate delay in the completion of the project.

Let the needful be done in terms of what has been observed herein above.

Learned counsel for the petitioners as also the petitioners appearing in person have some additional suggestions which we permit they can make before the Commissioner, GVMC, who may consider the same for purposes of future policy decisions, if otherwise found feasible.

List on 17.06.2026.

DHIRAJ SINGH THAKUR, CJ

CHALLA GUNARANJAN, J

kbs



F No. CM-13013/53/2025-TECH-RD-CHENNAI-RD (Chennai)/2025-26/ 694

Date 31.10.2025

To

The Member Secretary
Andhra Pradesh Pollution Control Board
D.No. 33-26-14 D/2, Near Sunrise Hospital
Pushpa Hotel Centre, Chalamalavari Street
Kasturibaipet, Vijayawada – 520 010

Sub: Request to provide report in the matter of O.A. No. 526 of 2025 (PB) Suo Motu based on the news item titled “Untreated sewage from 23 drains getting discharged into the sea in vizag” appeared in the Times of India dated 20.09.2025

Sir,

The Hon'ble NGT, Principal Bench, New Delhi registered a Suo Motu case O.A. No. 526 of 2025 (PB) based on the news item titled “Untreated sewage from 23 drains getting discharged into the sea in vizag” appearing in the Times of India dated 20.09.2025.

The matter pertains to the discharge of untreated sewage from 23 drains in Visakhapatnam directly into the sea, posing a serious environmental hazard.

The Greater Visakhapatnam Municipal Corporation (GVMC), Andhra Pradesh Pollution Control Board (APPCB), Central Pollution Control Board (CPCB) and Ministry of Environmental, Forest & Climate Change (MoEF&CC) are respondents in the matter.

In this connection, it is kindly requested to furnish the following details to this office before 12.11.2025:

- | | |
|---|--|
| i. Details of the drains monitored | ii. Total sewage generation in Visakhapatnam |
| iii. Sewage Treatment Plants (STPs) installed | iv. Installed and operational capacities of the STPs |
| v. Compliance status of each STP | vi. Status of OCEMS installed at the STPs |

Yours faithfully

(H. D. Varalaxmi)
Regional Director

क्षेत्रीय निदेशालय (चेन्नई) : 40-ई, द्वितीय तल, बीएसएनएल बिल्डिंग, थिरु-वी-का औद्योगिक एस्टेट, सिपेट रोड, गिन्डी, चेन्नई - 600032

दूरभाष : 044-29998683/044-29567019 ई-मेल : rdchennai.cpcb@gov.in

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Phone: 044-29998683/044-29567019 Email: rdchennai.cpcb@gov.in

प्रधान कार्यालय : परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली - 110 032

Head Office: Parivesh Bhawan, East Arjun Nagar, Delhi - 110032

दूरभाष / Telephone: 011-43102030, Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल / E-mail: cpcb@nic.in वैबसाइट / Website : www.cpcb.nic.in



Page No. 50
केंद्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

फ़ा. सं.: सीएम-13013/53/2025- टेक- क्षे.नि.-चेन्नई- क्षे.नि.(चेन्नई)/2025-26/694

दिनांक:31.10.2025

सेवा में,

सदस्य सचिव
आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड
डी.नं. 33-26-14 डी/2, सनराइज हॉस्पिटल के पास
पुष्पा होटल सेंटर, चलामालावारी स्ट्रीट
कस्तूरीबाईपेट, विजयवाड़ा - 520 010

विषय: मूल वाद संख्या 526/2025 (प्रधान पीठ), शीर्षक स्वप्रेरणा के अंतर्गत, टाइम्स ऑफ़ इंडिया में दिनांक 20.09.2025 को प्रकाशित समाचार शीर्षक "विशाखापट्टनम में 23 नालों का अनुपचारित सीवेज समुद्र में छोड़ा जा रहा है" के आधार पर रिपोर्ट उपलब्ध कराने का अनुरोध।

महोदय,

माननीय एनजीटी, प्रधान पीठ, नई दिल्ली ने 20.09.2025 के टाइम्स ऑफ़ इंडिया में प्रकाशित समाचार शीर्षक "विशाखापट्टनम में 23 नालों का अनुपचारित सीवेज समुद्र में छोड़ा जा रहा है" के आधार पर एक स्वप्रेरणा मामला मूल आवेदन संख्या 526/2025 (प्रधान पीठ) पंजीकृत किया।

यह मामला विशाखापत्तनम में 23 नालों से अनुपचारित सीवेज को सीधे समुद्र में छोड़ने से जुड़ा है, जिससे पर्यावरण को गंभीर खतरा हो रहा है।

इस प्रकरण में ग्रेटर विशाखापट्टनम नगर निगम (GVMC), आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड (APPCB), केंद्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) तथा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEF&CC) प्रतिवादी हैं।

इस संदर्भ में, इस कार्यालय को निम्नलिखित विवरण 12.11.2025 से पहले उपलब्ध कराने का सविनय अनुरोध किया जाता है:

- | | |
|--|---|
| i. निगरानी किए गए नालों का विवरण | ii. विशाखापट्टनम में उत्पन्न कुल सीवेज की मात्रा |
| iii. स्थापित सीवेज शोधन संयंत्रों (STPs) का विवरण | iv. सीवेज शोधन संयंत्रों (STPs) की स्थापित एवं क्रियाशील क्षमता |
| v. प्रत्येक सीवेज शोधन संयंत्र (STP) की अनुपालन स्थिति | vi. सीवेज शोधन संयंत्रों पर स्थापित OCEMS की स्थिति |

निष्ठापूर्वक

(एच. डि. वरलक्ष्मी)
क्षेत्रीय निदेशक

क्षेत्रीय निदेशालय (चेन्नई): द्वितीय तल, 40-ई, बीएसएनएल बिल्डिंग, थिरु-वी-का औद्योगिक एस्टेट, सिपेट रोड गिन्दी, चेन्नई - 600032

दूरभाष: 044-29998683/044-29567019 ईमेल: rdchennai.cpcb@gov.in

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प्रधान कार्यालय: परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली - 110 032

Head Office: Parivesh Bhawan, East Arjun Nagar, Delhi - 110032

दूरभाष /Telephone: 011-43102030, Fax: 22305793, 22307078, 22307079, 22301932, 22304948

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI IN CONNECTION WITH**

Original Application No. 526 of 2025 (PB)

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**Place: Visakhapatnam
Dt:09.12.2025**


**Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Visakhapatnam**
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam



Page No. 52
केन्द्रीय प्रदूषण नियंत्रण बोर्ड **Annexure R3/4**
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F No. CM-13013/53/2025-TECH-RD-CHENNAI-RD (Chennai)/2026-27/ 21

Date: 08.04.2026

To

The Member Secretary
Andhra Pradesh Pollution Control Board
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Vijayawada - 520 007,
NTR district, AP

Sub: Request to provide an updated report in the matter of O.A. No. 240 of 2025 (SZ) [Earlier O.A. No. 526 of 2025 (PB)] Suo Motu based on the news item titled "Untreated sewage from 23 drains getting discharged into the sea in vizag" appeared in the Times of India dated 20.09.2025


Ref: F. No. CM-13013/53/2025-TECH-RD-CHENNAI-RD(Chennai)/2025-26/694 dated 31.10.2025

Sir,

The Hon'ble NGT, Principal Bench, New Delhi registered a Suo Motu case O.A. No. 526 of 2025 (PB) based on the news item titled "Untreated sewage from 23 drains getting discharged into the sea in vizag" appearing in the Times of India dated 20.09.2025. The matter pertains to the discharge of untreated sewage from 23 drains in Visakhapatnam directly into the sea, posing a serious environmental hazard. The matter was later transferred to the Southern Zone and renumbered as O.A. No. 240 of 2025 (SZ).

In reference to the Hon'ble NGT orders dated 11.12.2025 and 20.02.2026 in OA No. 240 of 2025 (SZ), it is requested to furnish an updated report at the earliest.

Yours faithfully


(H. D. Varalaxmi)
Regional Director

Encl: As above

क्षेत्रीय निदेशालय (चेन्नई) : द्वितीय तल , 40-ई, बीएसएनएल बिल्डिंग, थिरु-वी-का औद्योगिक एस्टेट, सिपेट रोड गिंडी, चेन्नई – 600032

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Head Office: Parivesh Bhawan, East Arjun Nagar, Delhi – 110032

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ई-मेल / E-mail: cpcb@nic.in वैबसाइट / Website : www.cpcb.nic.in



Page No 53
केंद्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

फ़ा. सं.: सीएम-13013/53/2025- टेक- क्षे.नि.-चेन्नई- क्षे.नि.(चेन्नई)/2026-27/21

दिनांक:08.04.2026

सेवा में,

सदस्य सचिव
आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण भवन, एपीआईआईसी कॉलोनी रोड,
गुरुनानक कॉलोनी, विजयवाड़ा - 520 007,
एनटीआर जिला, आंध्र प्रदेश

विषय: मूल आवेदन संख्या 240/2025 (दक्षिणी क्षेत्र) [पूर्व मूल आवेदन 526/2025 (प्रधान पीठ)], शीर्षक स्वप्रेरणा के अंतर्गत, टाइम्स ऑफ़ इंडिया में दिनांक 20.09.2025 को प्रकाशित समाचार शीर्षक "विशाखापट्टनम में 23 नालों का अनुपचारित सीवेज समुद्र में छोड़ा जा रहा है" के आधार पर रिपोर्ट उपलब्ध कराने का अनुरोध।

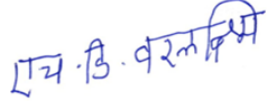
संदर्भ: सीएम-13013/53/2025- टेक- क्षे.नि.-चेन्नई- क्षे.नि.(चेन्नई)/2025-26/694 दिनांक 31.10.2025

महोदय,

माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली ने 20.09.2025 के टाइम्स ऑफ़ इंडिया में प्रकाशित समाचार शीर्षक "विशाखापट्टनम में 23 नालों का अनुपचारित सीवेज समुद्र में छोड़ा जा रहा है" के आधार पर एक स्वप्रेरणा मामला मूल आवेदन संख्या 526/2025 (प्रधान पीठ) पंजीकृत किया। यह मामला विशाखापट्टनम में 23 नालों से अनुपचारित सीवेज को सीधे समुद्र में छोड़ने से जुड़ा है, जिससे पर्यावरण को गंभीर खतरा हो रहा है। बाद में इस मामले को दक्षिणी क्षेत्र में स्थानांतरित कर दिया गया और इसे मूल आवेदन संख्या 240 of 2025 (SZ) के रूप में पुनः क्रमांकित किया गया।

मूल आवेदन संख्या 240 of 2025 (SZ) के संबंध में, दिनांक 11.12.2025 और 20.02.2026 के माननीय राष्ट्रीय हरित अधिकरण आदेशों के संदर्भ में, अनुरोध है कि यथाशीघ्र एक अद्यतन रिपोर्ट प्रस्तुत की जाए।

निष्ठापूर्वक


(एच. डि. वरलक्ष्मी)
क्षेत्रीय निदेशक

संलग्न: ऊपर बताए अनुसार।

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**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE BENCH,
CHENNAI**

**ORIGINAL APPLICATION NO. 240 OF 2025 (SZ)
[EARLIER ORIGINAL APPLICATION NO. 526
OF 2025 (PB)]**

IN THE MATTER OF:

Suo Motu matter in respect of news item
appearing in The Times of India dated 20.09.2025
titled "Untreated sewage from 23 drains getting
discharged into the sea in Vizag"

..... Applicant

Vs

Greater Visakhapatnam Municipal Corporation
Through its Commissioner and Ors.

..... Respondent(s)

**REPLY ON BEHALF OF RESPONDENT NO. 3,
CENTRAL POLLUTION CONTROL BOARD
(CPCB)**

Smt. Revathi Manivannan
Counsel for the 3rd Respondent
(CPCB)

Mobile No. 7448350555